

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.2376**  
**ANSWERED ON 17.12.2021**

**MP DISCRETIONARY QUOTA FOR RAILWAY RESERVATION**

**2376 SHRI KAMAKHYA PRASAD TASA:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the Ministry has allotted discretionary quota for Member of Parliament(MP) for confirmation of railway reservation on the request for his guests ;
- (b) if so, the details thereof;
- (c) the criteria fixed for allotment of berths in this quota;
- (d) whether the criteria are being observed regularly; and
- (e) if not, the reasons therefor?

**ANSWER**

MINISTER OF RAILWAYS, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (e): A Statement is laid on the Table of the House

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF UNSTARRED QUESTION NO. 2376 BY SHRI KAMAKHYA PRASAD TASA ANSWERED IN RAJYA SABHA ON 17.12.2021 REGARDING MP DISCRETIONARY QUOTA FOR RAILWAY RESERVATION**

(a) to (e): No, Sir. In order to meet the urgent travel requirements of High Official Requisition (HOR) holders, which includes Central Government Ministers, Judges of Hon'ble Supreme Court/High Courts of various States, Members of Parliament and other emergent demands, who are on the waiting list, a limited accommodation is earmarked as Emergency Quota in different trains and in different classes. The quota is released by the Railways in accordance with the priority as per warrant of precedence and well established practice being followed since long. At the time of allotment of berths/seats, emergency quota is first allotted for self travel of HOR holders/Members of Parliament, etc., strictly as per their inter-se seniority in warrant of precedence. Thereafter, other requisitions received from various quarters including those from Members of Parliament are considered and the remaining quota is released taking into account various factors like official status of passengers travelling, nature of urgency like travelling on government duty, bereavement in the family, sickness, job interview, etc. While the requests received from HOR holders/Hon'ble Members of Parliament for their self travel are complied with, in case of requests forwarded by them for other than self travel, at times, it is not feasible to accommodate all such requests. Any irregularity in allotment of emergency quota is viewed seriously and the erring staff is taken up under Disciplinary & Appeal Rules.

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